

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
(IB)-878(PB)/2022
New IA/2406/2024

IN THE MATTER OF:

IDBI Bank Limited

Vs.

Smt. Sangeeta Agarwal

....Applicant

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 13.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2406/2024:-

This is a Report filed by the Resolution Professional under Section 99 of the IBC. Heard the submissions made by Ld. Counsel on behalf of RP. Issue notice to the Personal Guarantor as well as to the Financial Creditors for filing their response to this report, Notice be issued by all means and proof of service be filed. List the matter on **15.07.2024.**

**Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**